

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 300 of 2013

Dated : 18th December, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Delhi Voluntary Hospital Forum **Appellant(s)**

Versus

Delhi Electricity Regulatory Commission **Respondent(s)**
& Ors.

Counsel for the Appellant(s) : Mr. B.P. Agarwal
Mr. Ujjwal Kr. Jha

Counsel for the Respondent(s): : Mr. Hasan Murtaza for R.3 & 4
Mr. Pradeep Misra
Mr. Manoj Kr. Sharma for R.1

ORDER

Mr. Hasan Murtaza, the learned counsel undertakes to file Vakalatnama on behalf of Respondent Nos. 3 & 4 and Mr. Pradeep Misra, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.1 and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 20.01.2014 after serving copy on the other side.

Post the matter on **29.01.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/pr

(Justice M. Karpaga Vinayagam)
Chairperson